

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3327

ANSWERED ON:01.08.2014

COMPENSATION AND REHABILITATION OF ACID ATTACK VICTIMS

Ranjan (Pappu Yadav) Shri Rajesh;Ranjan Smt. Ranjeet

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

(a) whether the Government has formulated/proposes to formulate any scheme to provide adequate compensation and rehabilitation to the victims of acid attacks in the country; and

(b) if so, the details thereof ?

**Answer**

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

(a) & (b): As per Section 357A of the Code of Criminal Procedure(Cr.PC.) every State Government in co-ordination with the Central Government shall prepare a scheme for providing funds for the purpose of compensation to the women victim of crime including Acid Attack. So far 22 states and 7 UTs have formulated the Victim Compensation Scheme. As per section 357 C of the Cr.PC. a responsibility has been cast on all hospitals public, private run by the Central Government or State Government to provide first aid or medical treatment, free of cost to victims of acid attack .A